

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1014/2016

IN THE MATTER OF:

IDC Ltd.

.....Petitioner

v.

IL&FS Township & Urban Assets Ltd.

.....Respondent

SECTION : UNDER SECTION 391 to 394 of Companies Act, 2013

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

**For the Respondent(s) : Shri Manish Rai, Company Prosecutor for Regional Director
Ms. Chetana Kandpal, Company Prosecutor for Official Liquidator**

ORDER

The matter has been called twice. No one is present on behalf of petitioner either in pre-lunch session or in the post lunch session.

Consequently, the petition is dismissed for non-prosecution.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

11.07.2017

Vineet